

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5217
ANSWERED ON:25.04.2003
ASHRAM SCHOOLS
CHANDRAKANT BHAURAO KHAIRE

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the State-wise number of Ashram Schools sanctioned for the tribal people during 2001-2002 and 2002-2003;
- (b) whether any irregularities have been found in the functioning of these schools particularly in Maharashtra;
- (c) if so, the details thereof; and
- (d) the corrective steps taken in this regard?

Answer

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUALORAM):

- (a) The relevant information is given in the enclosed statement.
- (b) The Central Govt. gives grants-in-aid to State Govt. on a cost-sharing (50-50) basis for construction of Ashram Schools. The day to day running of the Ashram Schools so constructed is the responsibility of the concerned State Govt. However, no instance of any irregularity in the functioning of the Ashram Schools, particularly in Maharashtra has been brought to the notice of the Ministry of Tribal Affairs.
- (c) and (d) Do not arise.

Statement

S.No. Name of the State Number of Ashram Schools Sanctioned in 2001-2002 Sanctioned in 2002-2003

- 1. Andhra Pradesh 7 0
- 2. Gujarat 43 0
- 3. Tripura 1 0
- 4. Karnataka 9 5
- 5. Chhattisgarh 46 0
- 6. Madhya Pradesh 0 130
- Total 106 135